

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 876/(MAH)/2017
CA No.

CORAM:

Present: Ms. INA MALHOTRA
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2017

NAME OF THE PARTIES: S. J. Impex
V/s.
Parinee Reality Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

TCP No. 876/I&BP/NCLT/MB/MAH/2017

Present: Counsels for the Parties.

Though the arguments had been heard at length and the case had been reserved for orders, the file has been taken up on the mentioning of the Counsels.

It is submitted by the Ld. Counsel for the Petitioner/Financial Creditor that in view of a settlement with the Respondent/Corporate Debtor whereby post-dated cheques have been tendered to liquidate the outstanding liability, she wishes to withdraw the present proceedings. The terms of Consent are placed on record.

In view of the aforesaid submission, the Petition is being dismissed as withdrawn.

File be consigned to the Record Room.

Sd/-
Ina Malhotra
Member (Judicial)